

F. No. 13-52/ CESTAT/CPIO-ND/VPP/2018 Customs, Excise and Service Tax Appellate Tribunal West Block No. 2, R.K. Puram, New Delhi-110 066

CPIO ID No. 13-52/2018

Subject: Information under Right to Information Act 2005.

Sir/Madam,

Please refer to your RTI application No. 10642 dated 01.08.2018 received in this office on 06.08.2018, under RTI Act 2005. The information received from **Dy. Registrar (Customs & ST Branch)**, containing 639 pages is enclosed herewith for your reference please.

Therefore, you are requested to please acknowledge the receipt and deposit Rs. $639 \times 02=1278$ (@ 2/- per page) to this Tribunal by cash or DD in favour of Accounts Officer, CESTAT, New Delhi.

Note:

- 1. RTI application's replies which are related to outer benches may be gathered form there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.
- 2. If aggrieved, you may file an appeal under section 19 of RTI Act within thirty days before Hon'ble First Appellate Authority, CESTAT New Delhi.

CESTAT, New Delhi Date: 06.09.2018

To,

Sh. R.K. Jain 1512-B, Bhishm Pitamah Marg, Wazir Nagar, New Delhi-110003

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SIGN. 12 SPATCH SECTION.



CUSTOMS, SERVICE TAX & ANTIDUMPING BRANCH



I.D.No.13-52/2018 Dated: 05/09/2018

Customs Branch

Subject :- R.T.I. application No..P-195/10642/2018 dated01/08/2018 and reminder RTI/P-195/10642/18/R22399 dated 17/08/2018 filed by Sh. R. K.Jain (CPIO ID NO. 13-52/2018 dated 07/08/2018).

The parawise information relating to subject RTI application is as under.

- In this regard please find enclosed herewith photocopies of orders/Judgements/ Decrees/ notice received from Hon'ble High Court and Supreme Court (Consisting of 63) pages) w.e.f 22/05/2018 to 31/08/2018 are enclosed. The copies of the High Court/Supreme Court orders/Judgements etc. upto 15/05/2018 has already been supplied to applicant under his RTI application No. P-195/10549/2018 dated 24/04/2018 filed by Sh.R. K.Jain(CPIO ID NO. 13-24/2018 dated 26/04/2018).
- Please find enclosed herewith photocopies of diary Register of Supreme Court / High Court order from Sr. No. 158-267 of 2018 consisting of Five pages (Sr. No. from 632-4-36).

4(C) During the period the information of remand cases is (Sr. No. -637 – 639) enclosed

CPIO is requested to transmit the same to the applicant.

Encl.:- 639 Pages.

Head Clerk

To

CPIO,CESTAT, Delhi

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F. No. 13-52/ CESTAT/CPIO-ND/VPP/2018 Customs, Excise and Service Tax Appellate Tribunal West Block No. 2, R.K. Puram, New Delhi-110 066

CPIO ID No. 13-52/2018

Subject: Information under Right to Information Act 2005.

Sir/Madam,

Please refer to your RTI application No. 10642 dated 01.08.2018 received in this office on 06.08.2018, under RTI Act 2005. The information received from Asst. Registrar (SM Branch), containing 225 pages is enclosed herewith for your reference please.

Therefore, you are requested to please acknowledge the receipt and deposit Rs. $225 \times 02=450$ (@ 2/- per page) to this Tribunal by cash or DD in favour of Accounts Officer, CESTAT, New Delhi.

Note:

- 1. RTI application's replies which are related to outer benches may be gathered form there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.
- 2. If aggrieved, you may file an appeal under section 19 of RTI Act within thirty days before Hon'ble First Appellate Authority, CESTAT New Delhi.

CESTAT, New Delhi Date: 23.08.2018

To,

Sh. R.K. Jain 1512-B, Bhishm Pitamah Marg, Wazir Nagar, New Delhi-110003

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F.NO.32(33) MISC/RTI-SM/2017 CUSTOMS, EXCISE & SERVCICE TAX APPELLATE TRIBUNAL, West Block No.2, R.K.Puram, New Delhi. SM APPEAL BRANCH.



INFORMATION NOTE

Date: 21/08/2018

Subject: Information sought under RTI Act 2005- RTI

No. P-195/10642/18 dated 01/08/2018

filed by Sh. R.K. Jain. -reg.

Ref : CPIO ID NO.13-52/CESTAT/CPIO-

ND/VPP/2018 dated 07/08/2018.

Please refer to CPIO note dated 07/08/2018 of CPIO issued under I.D. No.13-52/2018 received SM Branch, on the captioned subject. The Para wise reply is as under:-

- 4(A-B). Photo copies of the correspondences with enclosures, orders, directions, judgments, degrees, and notices received from 01/05/2017 to 21/08/2018, the Hon'ble High Court and the Hon'ble Supreme Court of India and copies of the relevant pages of concerned register's (consisting 221+4 pages in total) are hereby forwarded for onward transmission to the applicant after receipt of appropriate charges as envisaged under RTI Act, 2005.
- 4(C). Details of compliance of the said order including remand cases by Hon'ble Supreme Court of India and Hon'ble High Court, are available in the register. Copies of relevant pages of the register are enclosed.

[(225 pages in total para, 4(A)&4(B)]

The applicant may be informed accordingly.

Assistant Registrar Single Member Branch

To,

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The Assistant Registrar/ CPIO, New Delhi.



F. No. 13-52/ CESTAT/CPIO-ND/VPP/2018 Customs, Excise and Service Tax Appellate Tribunal West Block No. 2, R.K. Puram, New Delhi-110 066

CPIO ID No. 13-52/2018

Subject: Information under Right to Information Act 2005.

Sir/Madam,

Please refer to your RTI application No. 10642 dated 01.08.2018 received in this office on 06.08.2018, under RTI Act 2005. The information received from **Asst. Registrar (Excise),** containing 161 pages is enclosed herewith for your reference please.

Therefore, you are requested to please acknowledge the receipt and deposit Rs. $161 \times 02=322$ (@ 2/- per page) to this Tribunal by cash or DD in favour of Accounts Officer, CESTAT, New Delhi.

Note:

- 1. RTI application's replies which are related to outer benches may be gathered form there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.
- 2. If aggrieved, you may file an appeal under section 19 of RTI Act within thirty days before Hon'ble First Appellate Authority, CESTAT New Delhi.

CESTAT, New Delhi Date: 21.08.2018

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To,

Sh. R.K. Jain 1512-B, Bhishm Pitamah Marg, Wazir Nagar, New Delhi-110003

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SIGN. (DISPATCH SEC FON)

Customs Excise and service Tax Appellate Tribunal West Block No. 2 R.K. Puram, New Delhi-110066



Excise Division Bench

Subject: Reply of RTI No. P/195/10642/18, ID No.13-52/2018 dated 01.08.2018

Information sought by information seeker given as below for said RTI.

Point-(A): The copies of the Hon'ble High Court orders and Supreme Court orders for the period from 01/05/2018 to 11/08/2018 is enclosed. (92 + 63= 155 pages enclosed).

Point-(b): The copies of the Register, records for the period 18/05/2018 to 11/08/2018 is enclosed. (06 pages enclosed).

Point-(c): Register's copy may be seen please.

TOTAL PAGES: 161

DATE- 20/08/18

COPY To

Assistant Registrar
Excise Division Bench

C.P.I.O.

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F. No. 13-52/ CESTAT/CPIO-ND/VPP/2018 Customs, Excise and Service Tax Appellate Tribunal West Block No. 2, R.K. Purain, New Delhi-110 066

CPIO ID No. 13-52/2018

Subject: Information sought under RTI Act, 2005. Sir/Madam.

Please refer to RTI application of Sh:ri/Smt. R. K. Jain (No. 10642 dated 01.08.2018) received in this office on 06.08.2018, under RTI Act 2005 (copy enclosed) wherein certain information are sought as mentioned therein is related to your section.

Therefore, in terms of the provisions of Section 5(4) read with Section 5(5) of RTI Act 2005 the RTI application CPIO ID No. 13-52/2018(CESTAT) is forwarded herewith to you as CPIO under section 5(4), with request to provide the correct and para wise information/inspection on or before 21.08.2018 directly to the applicant as permissible under the RTI Act & DOP & T. (). Ms within the stipulated time, failing which, as CPIO under section 5(4), you will be responsible for delay/denial and penalty if any, under section 20 of RTI Act. Further requested to follow OM No.12/31/2013-IR dated; 12.02.2013 circulated on 23.05.2013 and O.M. No. 1/18/2011-IR dated 16.09.2011.

Note:-

- 1. If the information is not available with your section or you, if have knowledge, please reply from where it may be retrieved, without delay within 05 days.
- 2. RTI application's replies which are related to outer benches may be gathered form there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.
- 3. Provide the requisite information, directly to the applicant or to the RTI section if not claiming any exemption, subject to the provisions of the Act and the rules made thereunder, under intimation to the undersigned.

Encl: As above.

CESTAT New Delhi Date: 07.08.2018

1. DR (Customs & ST Branch)
AR (SM Branch)

AR (Excise Branch)

Copy to: (For Information)

Sh. R.K. Jain 1512-B, Bhishm Pitamah Marg, Wazir Nagar, New Delhi-110003 NEW DELM 1 3006 ISSUED CON 1 0 AUG 2018



Application under Section 6 of the Right to Information Act, 2005

Ref. No.: RTI/P-195/10642/18 Dated: 01-08-2018

To

Shri V.P. Pandey

ID- 13-52/2018 (CESTAT)

CPIO & Asst. Registrar

Customs Excise & Service Tax Appellate Tribunal,

West Block 2, R.K. Puram,

New Delhi - 110066

		· ·
1.	Name of the Applicant	R.K. Jain
2.	Address	1512-B, Bhishm Pitamah Marg
		Wazir Nagar, New Delhi-110003
	(b) Phone Nos.	09810077977, 011-24651101, 011-24690707
	(c) Fax No.	011-24635243
3.	Whether a Citizen of India	Yes
4.	Particulars of Information	
	required	 (A) Please provide copies of the correspondences with enclosures, orders, directions, judgments, degrees, and notices received from the Hon'ble High Courts and the Hon'ble Supreme Court of India from 1-5-2018 till the date of the providing the information. (B) Please provide copies of the registers, records, computer data diarising the communications, notices, directions, judgments and degrees received from the Hon'ble High Courts and the Hon'ble Supreme Court of India from 1-5-2018 till the date of providing the information. (C) Please provide details about compliance of the said orders including remand cases by Hon'ble Supreme Court and High Courts.
		Note:-Please provide pointwise information/
		response for each of above points.
5.	I state that the information sought is covered under RTI Act and does not fall within the exemptions contained in sections 8 or 9 or any other provisions of the Right to Information Act, 2005 and to the best of my knowledge it pertains to your office. Information is being sought in larger public interest.	
6.	A Postal Order No. 44F 066751 for Rs. 10 towards payment of fee is enclosed herewith.	
7.	As per Section 7 of the RTI days of the Application.	Act, 2005 information is to be provided within 30

Signature of Applicant Telephone No.: 9810077977 011-24651101, 24690707 Fax No. 011-24635243

Place: New Delhi Encl.: as above